

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2936 of 2020

1. Sanjay Yadav
2. Reena Devi
3. Rupa Devi

...Petitioners

-V e r s u s-

The State of Jharkhand

... Opp. Party

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners :- Mr. Hemant Kumar Shikarwar, Advocate

For the State :- Mr. Subodh Kumar Dubey, A.P.P.

02/09.09.2020

The present case is taken up through video conferencing.

At the request of the learned counsel for the petitioners, the defect, as pointed out by the office, is ignored.

Heard learned counsel for the parties.

The petitioners apprehending their arrest in connection with Chouparan P.S. Case No. 119 of 2019 registered under Sections 323/353/186/504/34 of the Indian Penal Code, have prayed for grant of anticipatory bail.

Learned counsel for the petitioners submits that the petitioners have been falsely implicated in the present case and have not committed any offence as alleged in the F.I.R. The petitioners have not at all scuffled with or assaulted the police party as has been alleged. Even if the allegation made in the written report is taken to be true, it would be evident that the petitioners had some scuffle with the police party and one lady Chowkidar namely Arti Devi sustained injury in her hand. It is further submitted that except Section 353 of the I.P.C., all the offences levelled against the petitioners are bailable in nature, hence they may be given the privilege of anticipatory bail.

Learned A.P.P. opposes the petitioners' prayer for anticipatory bail.

Considering the aforesaid facts and circumstance, I am inclined to enlarge the petitioners on anticipatory bail. Accordingly, the petitioners, above named, are directed to surrender before the concerned court below within four weeks from today. In the event of their arrest/surrender before the concerned court below within the aforesaid period, they shall be released on bail on furnishing bail bond of Rs.20,000/- (twenty thousand only) each with two sureties of the like amount each to the satisfaction of the Judicial Magistrate-1st Class, Hazaribag in connection with Chauparan P.S. Case No. 119 of 2019, subject to the conditions as laid down under Section 438(2) of Cr.P.C.